Illegal water bottling units in and around Delhi

†3072. SHRI MOTILAL VORA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government is aware that over ten thousand illegal water bottling units are active in Delhi and its adjoining cities;
 - (b) whether the bottled water supplied by these illegal units is potable;
- (c) if not, the reasons therefor, and the action taken by Government against these illegal units; and
 - (d) the source of supply of water to these illegal units?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) to (d) Only 9 cases of illegal water bottling units have been reported by Haryana and no such cases have been reported by Delhi, Uttar Pradesh and Rajasthan. Bottled water supplied by these units was not found potable. Action has been initiated by the Haryana Government. The implementation and enforcement of the Food Safety and Standards Act, 2006 rests with State/ UT Governments. Penal provisions are provided in FSS Act, 2006 and States/UTs take action accordingly.

Improvement in PDS

†3073. SHRI PRABHAT JHA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether improving the Public Distribution System (PDS) is one of Government's key priorities;
- (b) if so, the corrective measures taken so far by Government in order to improve the public distribution system;
- (c) whether Government has taken any concrete initiative in the last six months to stop black marketing of foodgrains in the country; and
 - (d) if so, the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a)